

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. C.P.(IB)-3527(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2021**

NAME OF THE PARTIES: G. G. Photo Limited

V/s

Shah Group Builders And Infra Projects Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Yash Jain, counsel appearing for the financial Creditor, Mr. Jayesh Nishar, counsel appearing for the respondent are present through virtual hearing.

Mr. Yash Jain, instructed by counsel appearing behalf of Halai & Co. who is holding Vakalatnama on behalf of the petitioner is present and reported no instruction from the petitioner.

Mr. Jayesh Nishar, counsel appearing for the corporate debtor is also present and represent that he had already entered into a settlement with the petitioner and paid part of the amount as per the settlement. In the light of the above facts and circumstances there is no point in keeping the above company petition pending. In view of reporting no instructions by the counsel for the petitioner and also in view of the settlement. Accordingly, the above company petition stands disposed of.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)